

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1507 of 2019

In the matter of:

Anand Murti

....Appellant

Vs.

Soni Infratech Pvt. Ltd. & Anr.

....Respondents

Present:

Appellant:

**Mr. Mani Bhushan Sinha, Mr. Pranab Prakash and
Mr. Ashutosh Kumar Bishnoi, Advocates**

Respondents:

Mr. Bhim Sain Goyal, IRP – R-1.

Mr. Saurabh Yadav, Advocate for R-2.

Mr. Ritesh Agrawal, Advocate.

**Mr. Sumit K. Batra and Mr. P. K. Sachdeva,
Advocates for SRA.**

Mr. Sunil Kumar Advocate.

**Mr. Kunal Tandon and Ms. Richa Shandilya,
Advocates for Intervenor**

**Mr. Jatin Sehgal, Mr. Harish Malik and Mr. Arpit
Kumar Mishra, Advocates for Intervenor.**

ORDER
(Through Virtual Mode)

21.09.2020: Due to paucity of time, the matter could not be taken up for hearing today. List the appeal for hearing on **5th November, 2020 at 12:00 Noon.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

am/gc